

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
Policy Division

Policy Circular No 09 (RE-2005)/2004-2009

Dated: 14 June 2005

Subject: DFCE under EXIM Policy (2003-04) and Target Plus Scheme under Foreign Trade Policy (2004-05), clarification and other issues.

Attention is invited to the Public Notice No 15(RE2005)/2004-09 dated 04.06.2005 relating to the DFCE under EXIM Policy (2003-04) and Public Notice No 16RE2005)/2004-09 dated 04.06.2005 relating to Target Plus Scheme under Foreign Trade Policy (2004-05).

2. The Zonal office shall constitute a committee to finalize claims in all cases relating to the two schemes. The Committee headed by Zonal Joint DGFT shall have the discretion to call for additional documents, on a sample basis, like Shipping Bills etc. to enable them to arrive at the genuineness/ authenticity of the claim. Such Claims may be settled within a period of 45 days from date of filing of application.
3. Representations were received from Trade & Industry relating to admissibility of claims where GR form and BRC contain more than one name in the context of Para 3.2.6A (I) of Handbook of Procedures (Vol.1) 2002-07 and Para 3.2.5 (I) of Handbook of Procedures (Vol. 1) 2004-09.

It may be noted that wherever it is a mandatory requirement that more than one name is required to be recorded in these export documents, the exporter may approach the committee along with documentary evidence to prove such mandatory and legal requirements; based on which the Committee would consider and allow the claim or otherwise. No disclaimers are permitted in the schemes and the claim can be filed only by those who receive the export proceeds in own name.

This issues with the approval of DGFT

Sd/-
(A K Singh)
Joint DGFT

To
Trade and Industry
All Licensing Authorities
(F. No: 01/94/180/Public Notice/AM04/ PC-IV)